



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/881/2020  
(Dy No. 4112/2020)

Wednesday, this the 30<sup>th</sup> day of September, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Anand Mathur, Member (A)**

1. Gulzar Ahmad Mir S/o Ab. Rehman Mir R/o Chewdara Beerwah Budgam Kashmir J&K aged 31 years.
2. Fayaz Ahmad Wani S/o Gh. Qadir Wani R/o Gondipora Beerwah Budgam Kashmir, J&K aged 40 years.

.....Applicants

(Advocate: Sri Shuja Ul Haq)

**Versus**

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government Health and Medical Education Civil Secretariat Srinagar/Jammu.
2. Director Health Services, Kashmir Srinagar, J&K.
3. Chief Medical Officer, Budgam, Kashmir, J&K.
4. Block Medical Officer, Beerwah Budgam Kashmir, J&K.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

**O R D E R**

**By: Hon'ble Mr. Anand Mathur, Member (A):**

1. At the outset, learned counsel for the applicants submitted that he will be satisfied if a direction is given to the respondents/competent to release unpaid salary of the applicants within a specified period.
2. Learned counsel for the respondents has no objection on such request.
3. In view of the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with a direction to the respondents to release the unpaid salary of the applicants in accordance with existing Rules within a period of two months from the date of a receipt of a certified copy of the order. No costs.
4. It is made clear that we have not entered into the merit of the case.

**(Mr. Anand Mathur)  
Member (A)**

**(Rakesh Sagar Jain)  
Member(J)**

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